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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1661/2002
M.A.No. 1313/2002

Monday, this the 1st day of July, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

1. Sub-Inspector Bharat Ram
No.D/3430, IGI Airport 'C' Shift NITC
Delhi Police, Delhi
2. Head Constable Vinod Kumar
No.243/T (Now No.3831/DAP)
4th Bn. DAP Kingsway Camp, Delhi
3. Constable Mansukh
No.1692/T (Now 10983/DAP)
9th Bn. DAP, E-Block,
Security Police Line
New Delhi

..Applicants

(By Advocates: Shri Mahesh Tiwari & Shri Arvind Singh)

Versus

1. Union of India
through its Home Secretary (Police)
Ministry of Home Affairs
North Block, New Delhi
2. Additional Commissioner of Police/Traffic
Police Head Quarters, I.P.Estate
MSO Building, New Delhi
3. Dy. Commissioner of Police/Traffic
Teen Murti Traffic Police Line,
New Delhi
4. Shri S.K.Tomar
Asstt. Commissioner of Police/Traffic
New Delhi through DCP/H.Qr.
Police Head Qrs. I.P. Estate
New Delhi

..Respondents

O R D E R (ORAL)

Shri S.A.T. Rizvi:

In consequence of a raid conducted by the PRG team when the applicants were on traffic duty near ISBT Anand Vihar, Delhi, departmental proceedings were initiated against them culminating in an order dated 5.2.2001 passed by the disciplinary authority (A-A) by which different penalties have been imposed on the

applicants. The applicants thereafter filed interim appeals. The one filed by SI Bharat Ram, applicant No.1 herein is dated 23.5.2001 (A-D). Similar interim appeals have been filed by the others.

2. One of the main issues raised in the interim appeal is with regard to the supply of certain documents. The request for supplying the said documents has been repeated by the applicants in their letters of 3.10.2001 and 6.10.2001 (A-T Colly.). The documents in question have not been supplied and the aforesaid interim appeals are also yet to be disposed of. The documents not supplied have been listed in the applicants' letter dated 21.2.2001 (A-R).

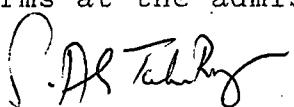
3. We have heard the learned counsel appearing on behalf of the applicants. Having regard to the submissions made by him and the aforesaid facts and circumstances, we find it just and proper to dispose of the present OA at this very stage even without issuing notices with the following directions to the respondents:

4. The respondents will supply the aforesaid documents to the applicants giving liberty to them to prefer a supplementary appeal if so advised in addition to the interim appeals already filed by them. For this purpose, the applicants will be given one month's time after the aforesaid documents have been supplied. If, on a proper consideration, the respondents find that some of the documents sought to be supplied cannot be supplied, they will pass a reasoned and a speaking order in that

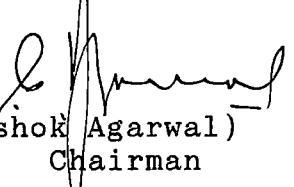
(3)

regard within the same period of one month. If the applicants prefer a supplementary appeal as indicated by us above, the respondents will proceed to dispose of the interim appeals together with the supplementary appeals within a period of two months from the date of receipt of supplementary appeals.

5. The present OA is disposed of in the aforesated terms at the admission stage itself.


(S.A.T. Rizvi)

Member (A)


(Ashok Agarwal)
Chairman

/sunil/